

ITEM NO.13

Virtual Court 3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8139/2020

(Arising out of impugned final judgment and order dated 20-03-2020 in MA No. 3031/2019 passed by the National Company Law Tribunal, Mumbai Bench)

M/S MARATHE HOSPITALITY

Petitioner(s)

VERSUS

MAHESH SUREKHA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.59877/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59884/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.59885/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s)

Mr. Siddharth Dave, Sr. Adv.
Mr. Ranjan Kumar Pandey, AOR
Mr. Anuj Tiwari, Adv.
Mr. Sandeep Bisht, Adv.
Mr. Shikhar Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner has filed an appeal before the National Company Law Appellate Tribunal (NCLAT). However, the NCLAT has closed its functioning as one of its employees is suffering from Covid-19.

Be that as it may, the doors of justice cannot be closed. Let NCLAT find out a way for online hearing in such a situation.

We request the NCLAT to start the hearing of the matter on interim stay, immediately on reopening.

The Special Leave Petition is dismissed accordingly.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER